

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**APPLICATION NO. 138 OF 2020 (SZ)**

**BETWEEN**

V.B.R Menon

... Applicant

**And**

The Chief Secretary and 7 others.

**STATUS REPORT FILED ON BEHALF OF THE 5<sup>th</sup>  
RESPONDENT**

Dated at Chennai on this the 28<sup>th</sup> day of July, 2021.

E-Filing No. :

Date : 28.07.2021

**M/s. ABDUL SALEEM**

**S.SARAVANAN**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

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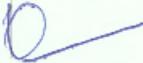
**BETWEEN**

V.B.R. Menon, B.E (Mech). MBA (IIMA), LLB,  
Advocate,  
Flat No. 4B, Barook Dale Apartments,  
No. 12, P.T. Rajan Salai,  
K.K. Nagar, Chennai – 600 078

... Applicant

**AND**

1. The Chief Secretary to Government of Tamil Nadu,  
Forst St. George, Secretariat,  
Chennai – 600 009
2. The Secretary to Government of Tamil Nadu,  
Health and Family Welfare Department  
Fort. St.George, secretariat,  
Chennai – 600 009
3. The Chairman,  
Central Pollution Control Board,  
Parivesh Bhawan East Arjun Nagar,  
New Delhi – 110 032
4. M/s. Indian Oil Corporation Ltd.,  
Rep. by: The Executive Director (Retail)  
Indian Oil Bhawan,  
No. 139, Nungambakkam High Road,  
Chennai – 600 034
5. M/s. Bharat Petroleum Corporation Ltd.,  
Rep. by: The State Head (Retail),  
Southern Regional Office,  
No.1, Ranganathan Gardens,  
Off. 11<sup>th</sup> Main Road, Anna Nagar,  
Chennai – 600 040
6. M/s. Hindustan Petroleum Corporation Ltd.,  
Rep. by: The Zonal Managar,  
GMO SZ – Retail,  
Thalamuthu Natarajan Building,  
4<sup>th</sup> Floor, No. 3045, Gandhi Irwin Road,  
Chennai – 600 008
7. M/s. Shell India Markets Private Limited,  
Rep. by: The Regional Managar,  
South Zone Office,

  
Territory Manager (Retail)  
Bharat Petroleum Corporation Ltd.  
35, Vaidyanathan Street,  
Tondiarpet, Chennai - 600 081.

Campus-4A, RMS Millenia Business Park,  
No. 143, Dr.M.G.R. Road,  
Perungudi, Chennai – 600 0906

8. M/s. Nayara Energy Limited,  
Rep. by: The Divisional Manager,  
Chennai Divisional Office,  
No. 58, New Avadi Road,  
Thandavaraya, Kilpauk,  
Chennai – 600 010

... Respondents

**STATUS REPORT FILED ON BEHALF OF THE 5<sup>TH</sup> RESPONDENT**

I, Gururaj Nagappa Sankh, Son of Mr. Nagappa Gurlingappa Sankh, aged 39 years, the Territory Manager (Retail), Chennai, having office at No. 35, Vaidyanathan Street, Tondiarpet, Chennai - 81, do hereby solemnly affirm and sincerely state as follows:-

1. I state that I am the Territory Manager (Retail), Chennai of M/s. Bharat Petroleum Corporation Ltd., representing the 5<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case from available records. I am filing this Status Report in my official capacity and I am authorized to file the same.
2. I humbly submit that the present Original Application has been filed seeking to install Vapour Recovery Systems in all the Petroleum Retail Outlets in the State of Tamil Nadu.
3. I humbly submit that this Hon'ble Tribunal in its order dated 04.08.2020 in the present Application, has directed the Oil Companies to file their response regarding the compliance / status report of implementation of installation of Vapour Recovery Systems (VRS) in the petroleum outlets on the basis of the directions issued by the Principal Bench of National Green Tribunal, New Delhi.
4. I humbly submit that in compliance of the above direction, this Respondent has already filed Status Report and the same was considered by the Hon'ble Tribunal in its order dated 11.01.2021, however, this Hon'ble Tribunal has directed the oil companies to file



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their status in respect of progress of work regarding the installation of VRS in the retail outlets.

5. I humbly submit that pursuant to the above direction of this Hon'ble Tribunal, this Respondent is filing the present status of progress of work in respect of installation of VRS in the retail outlet.

6. I humbly submit that as per the latest direction of the Central Pollution Control Board (CPCB) dated 18.09.2020, the additional guidelines given for completion of VRS works in other 2 categories of outlets are (i) situated within the Million Population Cities and having monthly sales of 100KL upto 300 KL and those (ii) situated within the other cities having population above 1 Lakh and less than 1 million and having more than 300 KL of monthly sales were as under:

i. VRS Stage II : 100% retail outlets by Aug 2022 out of which 50% of retail outlets shall have VRS by Sept 2021;

ii. VRS Stage 1B : 100% retail outlets by Feb 2022 out of which 50% of retail outlets shall have VRS by July 2021;

7. I humbly submit that as per the above guidelines of CPCB, the following retail outlets are required to install VRS Stage 1B and 2 by this Respondent and the present status is as follows:-

Sl.No	District	Location / Area	MS sales Volume in KL	Status of installation of Stage 2 in %	Status of installation of Stage 1B in %
1	Chennai	St. Mary's Road	323	Completed	Completed
2	Chennai	Anna Nagar	647	Completed	80%
3	Chennai	T Nagar	380	Completed	80%
4	Tiruvallur	AVADI	283	Completed	80%
5	Chengalpet	SELAYUR	407	Completed	Completed
6	Chennai	GUINDY	413	90%	Completed
7	Tiruvallur	AMBATTUR	325	Completed	Completed
8	Chennai	KOTTIVAKKAM	202	Completed	80%

  
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9	Chennai	Ullagaram	344	Completed	Completed
10	Tiruvallur	Ayyappanthan gal	357	Completed	Completed
11	Chennai	Anna Nagar	431	70%	Completed
12	Chengalpet	Tambaram	427	Completed	80%
13	Chennai	ST.Thomas Mount	290	Completed	80%
14	Chennai	Velacherry	477	Completed	Completed
15	Chengalpet	Medavakkam	284	Completed	50%
16	Chengalpet	Gowrivakkam	257	Completed	50%
17	Chennai	Meenambakka m	620	50%	30%
18	Chennai	Kandanchava di	391	Completed	80%
19	Chengalpet	Vandalur	365	70%	50%
20	Kanchipura m	Nazratpet	365	50%	50%
21	Chennai	Kodambakka m	337	30%	50%
22	Chennai	Thoraipakkam	395	50%	40%
23	Chengalpet	Maraimalai Nagar	679	50%	40%
24	Pondicherry	Pondicherry Town	414	100%	50%
25	Madurai	Madurai Town	304	80%	50%

8. I humbly submit that in the meantime, the Oil Marketing Companies have made a request to the CPCB to extend the timeline for the installation of VRS in their respective retail outlets, which was considered by the CPCB in its Letter dated 04.06.2021 and directed as follows:-

*"Complete installation of VRS at all existing retail outlets selling more than 100 KL per month and located in million plus cities, and retail outlets selling more than 300 KL per month and located in cities with population between 01 lakh to 1 million (except Delhi-NCR) as per the prescribed timelines:*

*VRS stage II : 100% retail outlets by October 2022 out of which 50% of retail outlets shall have VRS by June 2022.*

*VRS stage IB : 100% retail outlets by June 2022 out of which 50% of retail outlets shall have VRS by Dec 2021.*

*VRS stage IA (storage terminals): March 2024*

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*It is to further mention that these amended timelines are timelines till final selection of vendors is done for installation of all Dispenser Units, which shall be intimated to CPCB by OMCs, by July end as indicated in the said letter."*

**9.** I humbly submit that VRS Stage IA is applicable for depots and terminal and not for Retail Outlets and the installation will be completed well within the timeline of March 2024.

**10.** I humbly submit that regarding Stage II and Stage 1B which pertains to retail outlets, necessary action has been initiated and the installations will be completed within the time frame fixed by the CPCB.

**11.** I humbly submit that the Central Pollution Control Board is also monitoring the progress of work regarding the implementation of VRS in the retail outlets and the status reports are being sent to CPCB on monthly basis. In compliance of the direction of the CPCB, this Respondent has sent a detailed compliance statement to CPCB by this Respondent on 17<sup>TH</sup> July 2021 along with necessary annexure.

**12.** I humbly submit that this Respondent is strictly in compliance with the directions issued by this Hon'ble Tribunal and the statutory authorities without any default and the authorities are also continuously monitoring the same.

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above statements and dismiss the present application and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this 27<sup>th</sup> day of July, 2021

  
**5<sup>TH</sup> RESPONDENT**  
Territory Manager (Retail)  
Bharat Petroleum Corporation Ltd.  
35, Vaidyanathan Street,  
Tondiarpet, Chennai - 600 081.

**VERIFICATION**

I, Gururaj Nagappa Sankh , Son of Mr. Nagappa Gurlingappa Sankh, aged 39 years, the Territory Manager (Retail), Chennai, having office at No. 35, Vaidyanathan Street, Tondiarpet, Chennai - 81, do hereby verify that the contents of Paragraph Nos. 1 to 8 are true to the best of my knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 27<sup>th</sup> day of July, 2021

  
**5<sup>TH</sup> RESPONDENT**  
Territory Manager (Retail)  
Bharat Petroleum Corporation Ltd.  
35, Vaidyanathan Street,  
Tondiarpet, Chennai - 600 081.